

[Translation]

SHRI C. JANGA REDDY : Mr. Deputy Speaker, Sir, I do not want to say much.

AN HON. MEMBER : Is there no port in your Warangal town ?

SHRI C. JANGA REDDY : There is no port in Warangal. If there is a port in your Delhi city, then there is port in Warangal also...*(Interruptions)*.

Mr. Deputy Speaker, Sir, I would like to know as to what was the necessity of bringing an ordinance ?

SHRI RAJESH PILOT : That is what I am trying to tell.

SHRI C. JANGA REDDY : You often do this. What I mean to say is that the ordinance was promulgated on 28th of January and the House was to meet on 22nd February. It is a difference of about one month only. Why did not you bring the Bill when the session commenced instead of issuing the ordinance ? I am only to tell you that you should not misuse the constitution. I am not objecting to the amendments brought forward. But you should keep this thing in mind for future.

[English]

MR. DEPUTY SPEAKER : The question is :

"That this House disapproves of the Major Port Trusts (Amendment) Ordinance, 1988 (Ordinance No. 1 of 1988) promulgated by the President on the 28th January, 1988."

The motion was negatived.

MR. DEPUTY SPEAKER : Now the question is :

"That the Bill further to amend the Major Port Trusts Act, 1963, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause by clause

consideration of the Bill. The question is :

"that clauses 2 and 3 stand part of the Bill"

The motion was adopted.
Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"that clause 1, the enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI RAJESH PILOT : I beg to move :

"that the Bill be passed".

MR. DEPUTY SPEAKER : The question is :

"that the Bill be passed."

The motion was adopted.

13.39 hrs.

STATUTORY RESOLUTION RE :
DISAPPROVAL OF DELHI MUNICIPAL CORPORATION (SECOND AMENDMENT) ORDINANCE, 1987,
DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL,
STATUTORY RESOLUTION RE :
DISAPPROVAL OF DELHI ADMINISTRATION (AMENDMENT) ORDINANCE, 1987

AND

DELHI ADMINISTRATION (AMENDMENT) BILL

[English]

MR. DEPUTY SPEAKER : The

House will now take up items 13 to 16 together. No Shri Janga Reddy.

SHRI C. JANGA REDDY (Hanamkonda): I beg to move the following Resolution :

"That this House disapproves of the Delhi Municipal Corporation (Second Amendment) Ordinance, 1987 (Ordinance No. 9 of 1987) promulgated by the President on the 24th December, 1987."

I would like to speak in Telugu.

MR. DEPUTY SPEAKER : You have not given the notice. That's why the interpreter is not there.

SHRI C. JANGA REDDY : Now I am giving the notice.

MR. DEPUTY SPEAKER : If you give it now, action will be taken.

[Translation]

SHRI C. JANGA REDDY : I request the Hindi speaking Members to occasionally speak in Telugu or any of the other southern languages. You should also learn those languages.

You should learn Telugu, Tamil and Kannada languages in order to preserve the unity of the country.

AN HON. MEMBER : You speak in Tamil.

SHRI C. JANGA REDDY : Why in Tamil ? I am speaking in Hindi.

There are two Bills before us. One is about the Municipal Corporation and the other is about the Delhi Administration.

[English]

MR. DEPUTY SPEAKER : Are you speaking about Item No. 14, first ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : Both can be taken together.

MR. DEPUTY SPEAKER : No, there are other speakers also and in the end, you have to give reply.

So, Mr. Reddy, you first speak on Item No-14.

[Translation]

SHRI C. JANGA REDDY : The elections to the Municipal Corporation have been postponed for one year. May I know the reasons ? Is it because you were apprehending defeat at the Polls. The House was in session till 18th of December. The Government could have brought forward the Bill well before in time but you could not do this. This shows that the Government has ulterior motives. The Government plays politics even with the matter concerning persons who serve water, provide electricity connections and drive buses in the Corporation. Why did they not bring this Bill by 18th December when the Parliament was in session ? They promulgated an ordinance after 10 days of adjournment of the session and postponed the elections for another one year. The provisions are so made that even after one year they can postpone the elections for another 3 years. It means that you are not going to hold the elections for the next three years, if situation does not change in your favour. You will hold the elections only when the people come to your fold and the wind blows in your favour. I want to know the reasons for it. Elections to municipal bodies were not held for 20 years in Haryana. It is only when Shri Devi Lal came to power, elections for corporations and municipalities were held in that State. In Andhra Pradesh, Shri Anjaiah was the Chief Minister in 1971. He got the elections conducted there. What fate did he meet ? Shrimati Indira Gandhi sacked him and installed another person as Chief Minister. Anjaiah's fault was that he ordered to hold the elections for Panchayats and Municipal Corporations without consulting her. I, therefore, demand that there should be a statutory provision for holding elections for Municipal Corporations and Village Panchayats. Corporation elections were held in the year 1968 in Madhya Pradesh. Thereafter, no elections have so far been held to these bodies in that State. The present Government thinks that elections to Corporations and Municipalities should be held only when there are chances of their winning the elections. Before holding the elections, they want to ensure that the people have come to their fold. In this way, they want to grab all powers, I, therefore, suggest that an amendment in the Constitution should be made with regard to it

[Shri C. Janga Reddy]

To-day, Delhi is facing a similar situation. (*Interruptions*)

These people took Shri Charan Singh to their fold and overthrew us. They neither themselves run the country nor allow others to run it. It is like that one who is not capable of becoming a good driver, comes in the way of others in becoming so. A cleaner of the vehicle has become its driver. (*Interruptions*). If despite having a cleaner's licence, they have been doing good job then why did they issue this ordinance? (*Interruptions*) You wanted to postpone the elections.

Mr. Deputy Speaker, Sir, the responsibility to hold the elections to the local bodies should be entrusted to a commission as has been done in the case of other elections which are being conducted by the Election Commission. As in the case of other elections, which are held as per their schedule even by elections are held within a period of six months, a time schedule should also be fixed for the elections to local bodies. The Delhi elections also figured in the Consultative Committee meeting held on 10th December. The Government side had stated in the said meeting that elections would be held as scheduled. But what did they do? They promulgated an ordinance when the Parliament session was about to start. They could have brought forward a Bill in the Parliament. But they thought that the Members of opposition will create a trouble. They kept the people in dark and snatched away their right to vote. They have murdered people's rights. The people of Delhi wanted to have new representatives. But they snatched away their right to vote and worked against their will.

There is no rationale behind postponing these elections. They are deferring the elections due to political reasons. They are depriving people of their constitutional rights due to political reasons. This is misuse of people's rights. I, therefore, oppose this Corporation Bill. They have brought this ordinance just when elections were due. I, therefore, oppose it.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : I beg to move :

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, as passed by Rajya Sabha, be taken into consideration."

SHRI C. JANGA REDDY : I beg to move :

"That this House disapproves of the Delhi Administration (Amendment) Ordinance, 1987 (Ordinance No. 10 of 1987) promulgated by the President on the 24th December, 1987."

[*Translation*]

Just now I spoke about the corporation. I would like to speak about Delhi Metropolitan Council, elections to which were to be held in March.

SHRI JAI PRAKASH AGARWAL (Chandni Chowk) ; You repeat what you said first.

SHRI C. JANGA REDDY : There had been a discussion on it in the Lok Sabha too. We had asked twice and we were told that the elections to Delhi Metropolitan Council would be held as per schedule. This thing was reiterated by them in the meeting of Consultative Committee also. The Election Commissioner for Delhi had also told the workers and supporters of Bharatiya Janata Party on 16th December that the Election Commission was prepared to hold elections for Tripura, Meghalaya and Delhi together. He had also said that all preparations have already been made and he was fully prepared to hold elections in Delhi, waiting green signal from the concerned Government. Tripura and Meghalaya elections have already been held, but Delhi elections have been postponed on the pretext that Sarkaria Commission has been set up to go into the possibility of granting statehood to Delhi. But the people are not going to believe them. In their election manifesto in 1983 they had declared that they would grant Delhi an Assembly, status of an Assembly to the Delhi Metropolitan Council.

SHRI JAI PRAKASH AGARWAL : You had also given this programme,

SHRI C. JANGA REDDY : We have come to power once only. You overthrew us. We came to power only once and we also asked for it. We stayed in power only

for 2½ years. By the time we could make our position sound, you overthrew us. (*Interruptions*).

Although we tried our best to save ourselves, but they didn't give us chance. (*Interruptions*) In a haste to acquire heavy vehicle licence, the jeep driver overthrew everybody. The innocent farmer could not understand their tricks and was trapped by them. As a result, the country suffered a loss. (*Interruptions*).

They have not fulfilled the commitments made to people in 1983 by them. What are the reasons for this? Why did they not bring this amending Bill soon after elections to Metropolitan Council were over I can still not believe what has been stated in the terms of reference.

[*English*]

“To go into the various issues connected with the administration of the Union Territory of Delhi, including the drawbacks, if any in the efficient functioning of the existing administration of municipal authorities in Delhi, the nature and the extent of overlapping of functions and for making the suggestions.....”

[*Translation*]

What does it mean? There are different agencies in Delhi viz. the M.C.D., the N.D.M.C., D.T.C., D.S.I.D.C., D.D.A. etc. which work independently (*Interruptions*) under the Central Government. In Delhi, various agencies viz. D.D.A., N.D.M.C., M.C.D., the Super Bazar and the Central Government work separately causing a lot of inconvenience to the people. So, there is a need to bring an amending Bill for creation of an Assembly for Delhi in order to remove all these anomalies. I know as to what the Sarkaria Commission is and what report it is going to give? They know that the elections will not go in their favour and the people do not support them. If the elections are held in Delhi, they will be thrown out of power. The results of Delhi elections will have their bearing throughout the country and it will also affect the Central Government. That is why they have postponed the elections in Delhi. They are not in favour of granting statehood to Delhi. I

cannot believe it. Just now he said that the elections can be postponed for one to six months. There are separate agencies in Delhi for attending to various needs viz. power, water, transport, education, creating a lot of trouble to the people.

[*English*]

DR. DEPUTY SPEAKER : This is division of labour.

[*Translation*]

SHRI C. JANGA REDDY : It is not division of labour but it is a knack to induct their own men into these bodies. If you have acceded to the demand of creating an Assembly for Delhi, you tell your programme. You had given one such programme in 1980 and 1983 also. What happened to that programme? What was the need of the Sarkaria Commission? The Sarkaria Commission is likely to submit its report in 6 months. There after, the Bill could be brought forward easily. Having been empowered to extend it for one year, they are now saying that they can extend even upto three years. I cannot understand what is meant by the term “maximum extension of three years.”

[*English*]

“Provided that the Central Government may, by notification in the official Gazette, extend the said period for reasons to be specified in the notification by such period not exceeding one year at a time as it thinks fit...”

...(Interruptions) One year at a time and maximum upto three years. Had it been three years straightaway, the people would have gone against them, so they are injecting slow poison.

SHRI VIR SEN (Khurja) : You will get opportunity to speak thrice.

SHRI C. JANGA REDDY : Why three times? I shall speak hundred times. An intelligent person understands at the very first time but one who lacks intelligence will not understand it even when same thing is repeated several times. Had they been inter-

[Shri G. Janga Reddy]

ested in doing this, they would have done so then and there. There was no need to set up a Commission for this. They also agree to the fact that there are nine separate bodies in Delhi under different jurisdictions. The Labour Department is under the Central Labour Ministry and that of Home Department under Ministry of Home Affairs. Agencies to provide milk and water are under different control and as a result thereof people have to suffer. There was no need to set up a Commission to bring them under one umbrella. Members of Parliament elected from Delhi, be it from ruling party or from Opposition are in favour of granting statehood to Delhi? Was it not considered to be a sufficient ground for doing this? More so, when all political parties advocated in favour of this demand they should have done it straightaway. Why are you not doing it at the earliest? Why a commission? Is it for gaining time so that Rajiv Government could be able to wash the stigma of the Bofors scandal attached to him and mould the public opinion in his favour? Firstly, elections were postponed for six months and subsequently for one year... (Interruptions). When these have been postponed for one year, they can be postponed to three years also. What does it mean... (Interruptions)...when they didn't do it in the last forty years, how it was expected of us to do it in two-and-a half years? Our Railway Budget gave evidence of our remarkable progress. Whatever progress was made in two-and-a half years of our rule was done away within a period of one year after their return to power. Whatever wrongs were committed during the last forty years were set right during our two-and-a-half years of rule. Can they honestly say as to which right work have been done by them. They know very well that they are hoodwinking the people. Since they are unsure of their victory, they are postponing the elections. The Parliament was in session till the 18th of December. We met Election Commissioner on the 15th of December. We were told that they were prepared for conducting the elections. On the 10th of December, the hon. Minister of Home Affairs had assured the Members of the Consultative Committee that elections would be held as per schedule. But what transpired within ten days? They were driven

to the conclusion that they would be defeated at the polls. To escape defeat they deprived the people of their right to vote. They have duped the people.

14.00 hrs.

What do they think of themselves. They can deceive the people once, twice but not thrice. They are now exposed in the eyes of the people and its results will be seen very soon. What did they do in Tripura? The army was sent during the elections. What happened in Meghalaya? I oppose this Bill. The intention behind this Bill is to keep people in the dark and deceive them. I oppose this Bill.

[English]

SHRI CHINTAMANI PANIGRAHI :
Sir I beg to move :

“That the Bill further to amend the Delhi Administration Act, 1966, as passed by Rajya Sabha, be taken into consideration.”

Sir, I listened very carefully to Mr. Janga Reddy who was opposing to these two Bills as passed by Rajya Sabha. I was reminded of a very old story in my younger days. There was a King. He told all the learned pandits of his kingdom that if they would be able to answer correctly 4-5 questions put by him, he would give them half of his kingdom. His Queen was sitting by his side. On hearing what the King told to his learned pandits, she was completely surprised and told the King what sort of a promise he was making to his learned pandits. She told the King that they were all learned pandits and they would be able to answer all his questions correctly, and they will answer them to his full satisfaction. Therefore, he would have to part with half of his kingdom to them. Then the King replied, “You know that there are two parties to an agreement. After answering all questions, then they will ask “O” King, have you understood them? Are you satisfied?” Then I will simply nod my head and say “No” There the matter ends. Now, likewise even if I go on explaining all the points that he has raised to his full satisfaction, if he says. I hope, there will that he is not satisfied, what more can be done?

[Translation]

SHRI C. JANGA REDDY : You have

stated their number as 11, whereas I have stated to be 10. Just ove short of yours.

[English]

MR. DEPUTY SPEAKER : You would not get the kingdom.

SHRI CHINTAMANI PANIGRAHI : I am happy that Mr. Janga Reddy has himself admitted that there is multiplicity of institutions in Delhi. I am grateful to you for this, but you have not completed the list. I would like to complete the list of how many institutions are there. There are more than 11 institutions, 11 authorities. *(Interruptions)*

14.04 hrs.

[SHRI ZAINUL BASHER *in the Chair*]

You have not included all the Ministries. All the Ministries are looking after Delhi. Also there are DDA, DMC and NDMC. So, all the Ministries are looking after Delhi. Therefore, this question of re-organising administrative set up in the Union Territory of Delhi with a view to avoid multiplicity of authorities, was engaging the attention of the hon. members of this House and of the government for a long time. Even in the Rajya Sabha and also in the Lok Sabha many hon. members have been repeatedly putting forward the grievances. the sufferings of the people of Delhi because of the functioning of the multiplicity of authorities by saying that most of the people do not know where to go to find out a solution of their problems. So, they were facing a lot of difficulties.

Delhi is a National Capital. So, naturally, every day, it is subjected to immigration from the surrounding areas. The population of Delhi is going on increasing with the result that it requires more service; the increase in population demands an increase in services. Amenities like provision of water, electricity, education transport, housing all these have to be there and all these problems also go on increasing. Therefore, it was constantly engaging the attention of the people of Delhi, the various political parties, of the Members of Parliament, whether we should have a kind of a

cohesive set-up as hon. Member Mr. Janga Reddy said, so that there is one umbrella to cover all the problems and people can go and find redressal of their grievances. That was constantly engaging our attention.

Many friends from Delhi frequently meet me or when I go to the wards they put forth various difficulties which are faced by the citizens of Delhi. So, every time it is felt that something should be done for Delhi so that Delhi gets a cohesive administrative set up so that all the problems are dealt with at one point so that the people of Delhi do not suffer as they are suffering to-day.

Now the common feeling has been that with the phenomenal growth of the population the structure of these bodies which are required to serve the people, needs to be changed because in course of time they are overlapping. Perhaps Mr. Janga Reddy has also mentioned that one authority overlaps the functioning of another authority. That problem is there. Therefore, what we have done is only in response to the popular demand.

It is not that we are afraid of any elections because if you see the list of elections that we have been fighting since 1985, perhaps we have been fighting more elections in this country than were fought earlier in such a short period. Perhaps, every month there were elections some where. There were elections in Haryana, Mizoram, Nagaland, Meghalaya, West Bengal and Kerala. There were a number of bye-elections to Assemblies and to Lok Sabha during this period. And it is for Mr. Janga Reddy's interest that we have fought a byelection to the Lok Sabha in Delhi itself. See how much you are away from the people and how much we are near to the people. That was proved very much in Delhi.

SHRI C. JANGA REDDY : At that time there was no Bofors. And Mr. Rajiv Gandhi was clean, now it is not so.

SHRI CHINTAMANI PANIGRAHI : I am again reminded of Mr. Janga Reddy's one medicine, only one medicine for every disease. They have only one medicine for every disease. Whenever they say anything at the end they say "Rajiv Gandhi". Now,

[Shri Chintamani Panigrahi]

let me say our Prime Minister is the only leader today in the country who is the unifying force, who is trying to see that the integrity, unity and the sovereignty of the country are maintained. Because of him not only at home but in the world as well our prestige is very high. I do not know why unnecessarily you try to say this kind of things. He is elected by the people, he goes to the masses, he goes to the people directly. Therefore, kindly do not try to use this kind of words. Again and again you are saying this.

Therefore, this Government has made this point of view and has to come to the decision about Delhi.

SHRI NARAIN CHOUBEY (Midnapore) : We cannot compete with you.

SHRI CHINTAMANI PANIGRAHI : You said, that on the 16th the House was there. On the 10th the Consultative Committee sitting was there. On the 24th this Ordinance was issued. Because the Government appointed this committee and for all these months, and years, the Government was seized of this problem, to see how to give a very good administrative set up to Delhi. That was the constant attempt of the Government and we are trying. Then the Government set up this Sarkaria Committee on the 24th.

SHRI PARAG CHALIHA (Jorhat) : Did you consider any time limit ?

SHRI CHINTAMANI PANIGRAHI : Time limit is there. If you go through the Bill and terms of the committee, you will find this once again. I repeat that we are never afraid of elections in Delhi. The purpose of the Bill is to see how to give a good administration to Delhi. That is the sole objective. But whenever elections come, you will find that the Congress will come with flying colours. I can give you this assurance.

We look to the interests of the people. You will say that we choose the election time and take advantage of the situation. We look to the interests of the citizens

of Delhi. We never take advantage of the situation.

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : A person, while drowning in the river may come across some grass or straw and hope that he is safe. This minister's hope is also similar to that. (Interruptions)

SHRI NARAYAN CHOUBEY : A drowning man will catch at a straw. (Interruptions)

SHRI CHINTAMANI PANIGRAHI : Who is the drowning man ? You must be knowing it. You have seen all the elections. (Interruptions)

SHRI NARAYAN CHOUBEY : You settle among yourselves. (Interruptions)

SHRI CHINTAMANI PANIGRAHI : We do not know, what is the politics in Andhra. You know you are being eroded there. (Interruptions)

SHRI V. SOBHANADREESWARA RAO : Always hope should be there. (Interruptions)

SHRI CHINTAMANI PANIGRAHI : Your picture is being eroded. You know it perfectly. I am not going into that now. (Interruptions)

SHRI V. SOBHANADREESWARA RAO : Very recently, we came in flying colour in the local body elections. (Interruptions)

SHRI CHINTAMANI PANIGRAHI : It is not in the purview of this Bill. Therefore, I am not going into it. You know yourself how your mass base is being eroded there. We are also judging. When time comes, you will also realise it. (Interruptions)

SHRI NARAYAN CHOUBEY : Don't get excited on your birthday. (Interruptions)

SHRI CHINTAMANI PANIGRAHI : Therefore, the Government appointed a High Power Committee in December 1987, under the Chairmanship of Justice R.S. Sarkaria to look into the various issues connected with the administration of the Union Territory of

Deihi including the drawbacks, if any, in the efficient functioning of the existing administrative and municipal authority in Delhi, to bring some kind of a cohesive administrative set up with properly defined authority, so that the people of Delhi should be served better for a prompt redressal of citizenship.

As per the terms of reference, the Committee will also examine the nature and extent of overlapping of functions if any, and the difficulties experienced by the common man in Delhi in his day to day dealing with such authority.

The Committee will also make recommendations regarding rationalisation of administrative and municipal set up with a view to ensuring efficiency and effectiveness in the functioning of various authorities, avoiding overlapping of functions and securing all round improvement in providing services to the public, to make such other suggestions or recommendations as the Committee may consider it necessary to secure the above mentioned objectives.

As per the terms of reference, the Committee has also been authorised to receive representations or memoranda from the public and collect such information as it may consider necessary for its recommendation. Therefore, whether the Committee will meet all the representatives of all the political parties—well, they can give their memoranda. If they give memoranda and say that there is a need for Assembly in Delhi, as some of my friends here have pointed out, the Committee will surely go into all these problems. When the Committee receives the memoranda, they will go through it. Therefore, to allege that we evade Parliament has no basis. There is no such intention. (*Interruptions*)

SHRI NARAYAN CHOUBEY : Today is your birthday. (*Interruptions*)

SHRI CHINTAMANI PANIGRAHI : I am happy that friends like you remember it. I do not remember it.

The Committee has also been requested to submit its report within period of six months. We took the first immediate opportunity after the session was called and

we came before the Parliament. Therefore, there was not much difference between 10th December 1987 and today. Mr. Janga Reddy pointed out that this we should have come before the Parliament on 10th December. What was the big difference between 10th December and today? The same thing we should have discussed on that day also. (*Interruptions*)

SHRI NARAYAN CHOUBEY : Mr. Janga Reddy said, you spoke quite different regarding elections in the meeting of the Consultative Committee. (*Interruptions*)

SHRI CHINTAMANI PANIGRAHI : We came before the Parliament immediately so that we can discuss all these things and the ordinance will be replaced by this Bill. It was pointed out that we are going in for more ordinances. I knew very well that Mr. Janga Reddy will speak all these points in his speech. So, I was trying to collect how many ordinances were issued during two and a half years. In 1977 the number of Ordinances issued was 16, in 1978 6, in 1979 12 and in 1980 19. You look to the ordinances issued during the period 1980-85.

[*Translation*]

SHRI C. JANGA REDDY : That was not asked but I want to know it. I want to tell a story, My son is studying in a public school. He failed in his VI standard. When I asked him about the reason for it, he replied that he has failed because his friend has failed too.

What is wrong and what is right, I do not want to go into this controversy. I simply want as to what good thing is being done by you. Just because we issued 12 ordinances. it does not mean that you should issue 16. During our rule, Prof. Dandavate had reduced the charges of platform ticket to 25 paise and charges were not increase. What have you done ?

[*English*]

SHRI CHINTAMANI PANIGRAHI : I have a good story for him also.

[*Translation*]

SHRI C. JANGA REDDY : I have grown old listening to a large number of stories. I have also told several stories and heard as well. If you so desire, I will come out with more stories than what you have in store.

[*English*]

SHRI CHINTAMANI PANIGRAHI : Your omissions and commissions were so many in that period that you were ousted by the people. The story is that there were three boys in a class. Though the third boy did not fare well in the examination, his rank became third and he was promoted. They used the ordinance making power more than what he used in 1985-86 and 1987. Therefore, there is no question of avoiding increased Parliament.

SHRI C. JANGA REDDY : What is the percentage yearwise ?

SHRI CHINTAMANI PANIGRAHI : In 1985 only 7 and that too for the interest of working class only.

[*Translation*]

SHRI C. JANGA REDDY : Tell the percentage from 1983 to 1985 also.

[*English*]

SHRI CHINTAMANI PANIGRAHI : That is what I am telling. Another point which he made was : why is it that we chose 28th of that month for this ordinance. There is no question of avoiding Parliament. There is no question of over-riding the authority and sovereignty of Parliament. All the points that I have put before the hon. House clearly show that it was the demand of the situation at that time to do so. Therefore, it was decided that it would be better to give more time to this Committee so that they discuss all the points and difficulties that have come to the notice of Parliament. Member of Parliament, Administration and the Government and come out with definite proposals to give a

good administrative set up to Delhi. That was the sole purpose. Supposing the elections could have taken place, then the committees recommendations would not have been of much help. Therefore, it was with an intention to give a better administration to the people of Delhi so that they do not suffer, that we had promulgated these two ordinances. I, therefore, commend these two Bills for consideration of the House.

MR. DEPUTY SPEAKER : Motions moved :

“That this House disapproves of the Delhi Municipal Corporation (Second Amendment) Ordinance, 1987 (Ordinance No. 9 of 1987) promulgated by the President on the 24th December, 1987.”

“That the Bill further to amend to Delhi Municipal Corporation Act, 1957, as passed by Rajya Sabha, be taken into consideration.”

“That this House disapproves of the Delhi Administration (Amendment) Ordinance, 1987 (Ordinance No. 10 of 1987) promulgated by the President on the 24th December, 1987.”

“That the Bill further to amend the Delhi Administration Act, 1966, as passed by Rajya Sabha, be taken into consideration.”

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : Sir, on my own behalf and on behalf of my party. I strongly oppose these two Bills which have been introduced by the hon. Minister in the House. We also oppose the way in which the Government's power to issue Ordinance was misused. I will not repeat, but I fully agree with the views and sentiments that have been expressed by my colleague, Shri Janga Reddy on this aspect. It is a deliberate attempt on the part of the Government to mislead the people about its intention to postpone the elections. Just now it has been told that the Union Minister had told in the Consultative Committee meeting on 10th December that the elections will be held as scheduled, and on 23rd December, the Chief Executive Controller, Mr. Jag Parvesh Chandra told that the elections will

be held at the normal time, but the very next day this Ordinance was issued. To whatever extent the hon. Minister may refute the allegation that the ruling party is not prepared to face the electorate, is not prepared to face the elections, but the fact is that definitely the ruling party, the Congress Party is not prepared to face the electorates of Delhi. That is the stark reality because several developments have taken place very recently. The people are quite disillusioned and disgusted with the misrule of the Congress (I) Party. Added to this the startling revelations that several hundred crores of rupees have changed hands in the purchase of some defence equipments and in several other defence deals, have tarnished the image of the ruling party. Apart from this; there are some developments that have taken place. Very prominent people of the ruling party have differed with the High Command on certain issues, on very important basic matters, and it has got its own ramifications. Some of the Councillors in the Delhi Municipal Corporation also sympathise with such people who have revolted against the leadership, against the High Command, and it has got its own effect. Apart from that.....(*Interruptions*).

SHRI JAI PRAKASH AGARWAL :
There was none.

SHRI V. SOBHANADREESWARA
RAO : You can make your point while you speak.

SHRI JAI PRAKASH AGARWAL :
Don't say which is not true.

SHRI V. SOBHANADREESWARA RAO :
Apart from that, there are very serious internal dissensions because of which the ruling party has a fear that if they go to elections now, they may not succeed. That is why the Government, on 24th, had issued this Ordinance. This is very bad. That is what I would like to point out. If they have chances to win, they will hold elections but if the chances are remote, they want to postpone the elections.

This Government and the Prime Minister who has been saying for more than two years that we should go into the 21st century, thought it fit to announce the formation of the Sarkaria Committee to go into these

aspects, on 24th December, after the Parliament's last session was over.

The Prime Minister, if I remember well, has circulated letters to all the State Governments to hold the elections to the local bodies to see that the local bodies play an effective role in the development programmes—in the implementation of either the 20 point programme or the 15-point programme—of the Central Government as well as of the State Governments. How many States that are ruled by the Congress (I) party have conducted the elections to the local bodies? In this connection, I would like to say that it is our State, Andhra Pradesh, where the Telugu Desam party is ruling, has conducted the elections to all corporations, municipalities, Zila Parishads, Mandal, and down to the Gram Panchayats. Similarly, in Karnataka elections are held, in West Bengal, elections are held, in Kerala, elections are held. The States where the opposition parties are ruling, in those States elections are held and opportunity was given to the people to elect the representatives belong to the parties that are ruling the states or the parties that are opposing those Governments. Several States in the Northern India where Congress-I Party is ruling did not hold elections. In those States. elections are not held for more than a decade. This is most unfortunate. This is the capital city and the Government from this city is ruling the entire country. Is this the example you should give to the State Government in postponing the elections which are to be held in March-April, this year? This is very bad and there we strongly object.

Sir, I have got the highest respect for our Minister, Shri Chintamani Panigrahi. But we could not accept his version of the reasons. He has told the terms of reference of Sarkaria Committee. But why is there not a word that this Commission will examine the formation or sanction of statehood to Delhi? Why are those words not there? Why are you missing those words in the terms of reference if the Government has really got the intention of granting Statehood to Delhi which they have promised as far back as in 1980? But they have not implemented till now. At

[Shri V. Sobhanadreeswara Rao]

least now, will you make a slight change in the terms and reference of the Sarkaria Committee, that the Committee should consider and recommend about the sanction of Statehood to Delhi ?

I strongly object to the Clause of Section 4 in the Delhi Municipal Corporation (Amendment) Bill as well as amendment to Section 10 of the Delhi Administration (Amendment) Bill, where the Government has sought the extension of the time if, necessary, to a period of not exceeding three years. This is unjustified. Added to this, they have recently introduced 59th Amendment to the Constitution enabling the Government to impose Emergency in certain parts or whole of Punjab. These developments show that the Government is hiding its real intention. There is something more than what it meets the eye apparently and that is clearly removing the mask, the pretensions of the ruling party to the commitment with regard to the democratic policy. It is slowly coming out with its real intention as to how far it is far away from the democratic polity and nearer to dictatorship.

So, Sir, we strongly oppose these provisions and under any circumstances, the Government should see that the Sarkaria Commission gives its report within six months and elections are held in a period not exceeding one year. We demand that the Government should withdraw these words and bring in a suitable amendment to the Bill deleting these words of "not exceed-three years". With these words, I thank you very much.

[Translation]

SHRI JAI PRAKASH AGARWAL (Chandni Chowk) : Mr. Chairman, Sir, I strongly support the two Bills introduced by our Government.

It is the people of Delhi or its elected representatives, who are able to observe the difficulties faced by the people of this metropolis in their daily lives and are aware of their sentiments, are in a position to say that in spite of the various bodies, Delhi is faced with several problems and in order

to remove them it is necessary to do away with these bodies and set up an Assembly in their place. As it has been just stated before you, there are various bodies in Delhi, like the Municipal Corporation, Metropolitan Council, a Cantonment Board, the D.D.A. and the D.T.C. These are all separate bodies. Law and Order comes under the jurisdiction of the Home Ministry and D.D.A. is under the Urban Development Ministry. The rules and regulations are, therefore, separate in each case. The House-Tax on commercial units in N.D.M.C. areas is 12 per cent only whereas it is 30 per cent in Municipal Corporation areas. There should not be different rules and regulation in Delhi which is supposed to be a single unit. Members of Parliament and elected representatives of Congress Party from Delhi are also in favour of creating an administrative set up where work could be done under one umbrella and the problems of the people of Delhi could be solved.

Now, I want to come to the point raised by my hon. friend. He doubted our intention. Our intention is crystal clear. We have never been afraid of elections in Delhi. You can verify it from the previous records. In 1980, Congress party won the elections. In the Metropolitan Council and Corporation elections also, which were held in 1983, the Congress party emerged victorious. In the 1984 Lok Sabha elections as well, the Congress party won the elections. Subsequently, Shri Arjun Singh of the Congress party won the by election. In the 5 by elections held after that, the Congress party won all of them. You tell us, if we were afraid of elections or had we not done any work or we were not bothered about the difficulties of the people, they would never cast their vote in our favour. Today, no new development has taken place on the basis of which it could be said that we are scared of going to the Polls.

I want to tell them, through you, that it is incorrect to say that we have not done any work for Delhi, for which we should be scared of holding elections, rather we have done a lot of work for them. You may go to any part of Delhi and you will yourself realise as to how much work we have done.

We have done work in every constituency. Two and a half lakh houses have been exempted from paying house-tax. Such a step has never been taken before. The people in the opposition were in power in Delhi for 16 years, but they never provided any concessions to the Delhites. We have spent crores of rupees for giving power and water connections in the 'Jhugi-Jhopri' colonies. We have provided them shelter. We have got hundreds of 'Barat Ghar' constructed. We have spent crores of rupees on the improvement of slums in Delhi. Water and power connections have been given in hundreds of harijan colonies. The power generation capacity has been increased. Roads have been widened and street lights have been provided. Centres for imparting training for Self-employment have been opened. Arrangements have been made for the distribution of foodgrains and other essential commodities at reasonable prices through a net work of 3200 fair price shops. We have also provided the 'Bazaar on Wheel' at as many as 400 different locations for the distribution of various items. Again, we have started the smokeless battery operated buses in Delhi. We have been producing cooking gas from garbage. New schools have been opened. Thus, we have done a great deal of work here. We appreciate the sentiments of the people and that is why we have undertaken all this work...*(Interruptions)*...I want to submit that one who does his work, will never be scared of elections. We are ever ready to face the elections in Delhi. The people of this city are with us and not with you...*(Interruptions)*.

No, I come to your point. It is the Members belonging to the C.P.I. or the C.P.I.(M) have alleged that Congress party was scared of holding elections in Delhi. But these parties do not have even a single representative from this Union Territory in either of the two Houses. Are we afraid of such people? Are we afraid of the Telugu Desam which does not have even one representative from Delhi. *(Interruptions)*... I want to ask hon. Shri Janga Reddy of the Bhartiya Janata Party, as to what were their achievements during their period of 16 years in power. Yes, you got a building constructed for the Jan Sangh party at Jhandewalan

but you could not get even one community Centres constructed. You could not get the roads widened. You could not pay attention to the planning of this city. That is why the people voted you out of power. This is your position. Tell us, whether you have even one achievement to your credit during your 16 years of rule, on the basis of which you can go to the people, requesting them to vote for in your favour. Which problem of Delhi have you ever raised? Yes, you have raised one problem. When you were beaten up by a Police Officer, you sat in 'dharna' for 3 days as a mark of protest. You demanded the dismissal of that officer. This is your achievement and this is the kind of issues which you raise. Have you never raised any question in this House about the problem of the slum dwellers? One question came up about having an Assembly in Delhi. The Hon. Prime Minister was sitting here. The Congress M.Ps. and I had made a demand for the granting of Assembly to Delhi. Where were you at that time? Why did you not demand the same...*(Interruptions)*...

SHRI C. JANGA REDDY : Please, check the records. D.D.A. had promised to construct one lakh houses per year. I had raised questions four times in this regard. You are not aware of it. You were not a Member at that time. You were outside the House. *(Interruptions)*.

SHRI JAI PRAKASH AGARWAL : Mr. Chairman, Sir, through you I would like to state that today these people are demanding Assembly Status for Delhi, but in 1952 these very people demanded winding up of Assembly in Delhi and declared it to be a white elephant. So it is not clear on what basis they are demanding Assembly for Delhi.

SHRI C. JANGA REDDY : In 1952 we were not in ex instance, so why are you referring to those events...*(Interruptions)*...

SHRI JAI PRAKASH AGARWAL : You were there and Jansangh was very much there...*(Interruptions)*.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING

(SHRI H.K.L. BHAGAT) : Stand was changed later on, carrier official stand of Jan Sangh was to do away with Assembly as it was considered to be a white elephant by them.

[English]

You do not know. We know it...*(Interruptions)*. I was a Member of that Assembly...*(Interruptions)*.

[Translation]

SHRI HARISH RAWAT (Almora) : Mr. Chairman, Sir, I have some reservations on what Bhagatji has stated. How can the Janga Reddy Sahab know all this, he has only recently joined BJP...*(Interruptions)*...

SHRI JAI PRAKASH AGARWAL ; Mr. Chairman, Sir, I would like to make one more point. During their rule from 1977 to 80, a Bill seeking Assembly for Delhi could not be introduced in the House due to lack of Quorum. At that time, they were in power and now they demand Assembly for Delhi. Now they are also accusing us of avoiding elections. We have done lot of work in Delhi and have maintained contact with the masses. We have shared their joy and sorrow. We have always raised our voice in support of their every demand from each and every forum. I would like to thank the Government and the Hon. Prime Minister for paying heed to each and every demand of the citizens of Delhi.

Now, I would like to refute the point which he just said that elections to the local bodies must be held. I want to ask why elections were not held in Hyderabad and Calcutta between the period from 1977 to 83 inspite of your coming to power in 1977 ? ...*(Interruptions)*...why elections were held in 1983, not before that...*(Interruptions)*.

[English]

SHRI V. SOBHANADREESWARA RAO : At that time, the Congress Government was there. *(Interruptions)*.

SHRI SOMNATH CHATTERJEE (Bolpur) : The Congress Government was in power in West Bengal previously. For 18

years, they did not hold elections in West Bengal...*(Interruptions)*

[Translations]

SHRI JAI PRAKASH AGARWAL : Who was in power in 1977 ? Elections were not held in 1977...*(Interruptions)*.

MR. CHAIRMAN : Let them say anything. You have made your points clear...*(Interruptions)*

[English]

SHRI JAI PRAKASH AGARWAL : Sir, Delhi is first in the country to extract cooking gas from sanitary landfill areas and then through it to produce electricity. Delhi is, perhaps, the first in the whole of Asia to make use of smokeless and noiseless battery buses. Delhi is first in having, for the first time, a project to produce cheap electricity from Cellulosic agricultural waste. Delhi again is the first to start energy parks in all the five development blocks. We have so many things.

[Translation]

We were never afraid of holding elections in Delhi in the past and will not be afraid of elections in future also. We are associated with the feelings of the people.

With these words, I support these two Bills.

[English]

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Sir, there cannot be anything more deplorable in democracy than to postpone the elections to suit the political convenience of the ruling party. *(Interruptions)*.

SHRI SOMNATH CHATTERJEE : Of Shri H.K.L. Bhagat.

AN HON. MEMBER : He is the man behind all this. *(Interruptions)*

SHRI SAIFUDDIN CHOWDHARY : No argument can satisfy this House which

will try to justify this act of postponement. Some administrative reasons have been advanced—over-lapping of agency, authority and all that. But how is it that you could understand, realise this problem for Delhi only when you had to face the elections? Why could you not initiate action when you had a time of four to five years from the beginning of the tenure of these agencies—of this Corporation and the Council? Just when you have to face the election, when the Parliament session ended, you enacted an ordinance and that is again another deplorable act which you have done. All the bad moves you undertake. You do that evading the Parliament. Then you come with *faith accompli*.

Now we are very much concerned at this undemocratic tendency that is growing with this Government. I have no objection to sorting out the administrative problems in Delhi.

Now the Sarkaria Commission has been appointed, I do not understand that when you visualised that it might take longer time, the tenure of the Commission might have to be extended and for that you are making a provision of postponing the elections for three years in instalments. Then what is the harm in having the elections at the same time? What is the harm? There is nothing. Nothing is administrative or technical in this move. It is political. And this political move is again fought with dangerous consequences for the whole of the country.

Now what is happening in Delhi is the fore-runner for the whole of the country? Delhi is the capital. You are afraid to face the people. You can give a long list about how much have you won in the previous elections? How many times have you won in the elections? But the point is that today a very different situation has developed in the country, where the people are going away from the ruling party due to your misdeeds. Delhi is epitomising the whole attitude of the Government. That is what we have seen. We have seen that why you have not issued or taken any initiative to hold elections for the vacancies of the Lok

Sabha. For how long will it remain vacant? Twelve seats are vacant. We have demanded a mid-term poll for the Lok Sabha. You may agree to it, you may not agree to it. You hold elections for these twelve seats and let us see, who stands where in terms of support of the people. Hold it. Let it be a referendum of the people. (*Interruptions*)

Then what happened to the elections that had to be held for the Zila Parishad in Maharashtra? Why have you postponed it? (*Interruptions*)

SHRI SOMNATH CHATTERJEE :
Because they will lose.

SHRI SAIFUDDIN CHOWDHARY :
The State Government floated the idea that elections should be held. But from the High Command, you sent them direction, "not to hold the elections." Now you have decided that if any election has to be held due to other circumstances—may be another Government is there or maybe you understand that you have a fair chance to win—you are first ensuring everything that you are not to lose in that elections.

What have you done in Tripura? You might cite an example of Tripura that people have not gone away from you. But Tripura is not your victory. Despite all the wrong moves that you took for Tripura, more than 50% of the vote has been given to the Left Front. Do you know that? How undemocratic moves you overlook. Just three days before, you inducted military there. This military was used—I don't say to be fair to our Army, they cannot be used to rig the election in the booth. But they were used very cleverly by you to rig the minds of a percentage of a particular section of the people. That was a mental rigging done by the deployment of the military. We condemn this. There has been no precedent for what you did in Tripura.

After that, in three of four seats you adopted wrong methods, all undemocratic and illegal methods, to change the verdict, the counting results which went in favour

[Shri Saifuddin Chowdhary] :

of the CPIM and the Left candidates, but you get them in your favour. On that count, what even Mr. Peri Shastri, the present Chief Election Commissioner has said above Majlispur constituency, I want to remind you. It is a very important thing.

Even in Meghalaya you have purchased MLAs, violating the provisions of the Anti Defection Law. All are very clear.

Now, it is clear to everybody that this Government is afraid to face the electorate. I have a magazine with me—'Probe' of February' 88. There is an interview with Mr. S.L. Shakdhar. He was the Chief Election Commissioner of this country. What is his opinion? He was asked, "what is your reaction to the postponement of the Delhi Election and the Allahabad parliamentary by-election?" His answer: 'It is a bad move. I think these things affect the credibility of the Constitution. Whatever happens, elections must be held, that is democracy'. Next question: 'Do you see this as a precursor of postponement of the general election next year?' His answer: 'This is also possible. Mrs. Gandhi did that and suffered because of it. Mr. Rajiv Gandhi may also suffer. You should not put your fingers in the fire, they will be burnt. You should never try that.'

About the question of statehood for Delhi, it has already been said that in the terms of reference, the question of statehood is not there. The what is it that is being put in this House? It could very well be possible that you will abolish may be one of these institutions...(*Interruptions*)...

What is the opinion of Mr. Shakdhar about the question of statehood also? 'They say that the Delhi election has been postponed because the Government wants to give the union territory statehood'. His answer: 'They have been talking of statehood for Delhi for the past 15 years. They have considered it many times before'. This is the kind of impression that is now being generated in the minds of the people. They are doing it deliberately. They are not at all concerned about what the people are thinking. If you

don't face the electorate, if you postpone the election, what would be the opinion of the people for this Government. Here, Mr. Shakdher says when he was asked; 'What kind of effect this postponement of an election have on the voters?' His answer: 'They will think that the Government is not functioning properly'. 'Do you think that this postponement is because of the fear of the verdict?' 'Yes, there is no other reason'.

Mr. Shakdher is not CPIM man, he is a constitutional expert. We refer to his book hundred times here.

Another question is very relevant here. We cannot just take this postponement very lightly. We know that this Government carry in their blood the seeds of authoritarianism.

This is not a new thing that is happening.

MR. CHAIRMAN : Please conclude.

SHRI SAIFUDDIN CHOWDHARY : Before they conclude the whole thing for democracy, let us say something.

Now when he was Election Commissioner what happened in his time. He was asked: Had you been the Election Commissioner would you have agreed to this postponement? He says: No, I did not agree to the postponement of West Bengal elections in 1982 which Mrs. Gandhi badly wanted. What happened in 1982? He says that they tried to force me and he say they even influenced a High Court Judge of Calcutta. The name is given here. So what kind of faith the people will have in this democracy! If you influence judiciary and pressurise the Election Commission then what remains for the democracy in our country. It is a very serious matter.

When the question for panchayat elections or municipal elections came during our Left Front time—which had not taken place for 18 years and we tried to hold it—the Congress party tried to sabotage it, subvert it by every means. Even in this panchayat elections they did not want the verdict to go against them.

On Tripura model they wanted military should be deployed. The Ministers of this Cabinet Wanted this. Headlines came in the newspapers. We cannot take it very lightly. What is their argument? Why? If military is deployed we will win the elections. If military is deployed why CPI (M) will not win. Is military Seva Dal of Congress (I)? What do they think of themselves? These are very ominous trends developing in the minds of the ruling party. This postponement is one such reflection of the mind of the Government. I warn this Government and request them to desist from it otherwise the people of our country should understand that very horrifying days are coming and they should remain alert to safeguard democracy in our country. With these words I thank you very much.

[Translation]

SHRIMATI SUNDERWATI NAWAL PRABHAKAR (Karol Bagh) : Mr. Chairman, Sir, through your permission I have got the opportunity to speak on the Bills introduced in the House for discussion and I support it. In Delhi, there are several bodies which are functioning properly in their respective spheres. The list of work done by them is so large that it would take a long time if I read it out. First of all, I would like to ask Saifuddin Saheb as to whether he ever visited any other localities in Delhi except Parliament House and the locality in which he is residing. It is generally said that Government has not done any work in Delhi. It is because it is afraid of holding elections. On his visit to various places in Delhi, the hon. Members will come to know as to how much work has been done by N.D.M.C., Corporation, Metropolitan Council and other agencies here, so much so that no other cities can match Delhi in the matter of development work done here. Delhi is spread over an area of hundred miles. Everywhere big colonies, schools and colleges can be found and the Government has done lot of work to provide civic amenities to the rising population of Delhi. Problem of 'jhuggi-jhopari' has also been raised here. Lot of improvement has been done in 'jhuggi-

jhopari' colonies. Facilities of watertaps, handpumps, schools, drinking water, roads and drainages etc. have been provided in these colonies. This much work had never been done before. Yet these people do not take note of it and accuse the Government of being inactive...(*Interruptions*). I would like to recount the work done by the Government in Delhi. Government has constructed 'Barat Ghars,' 'Bal-Wadi' and parks for children, creches where kids can be left by the mothers while they go on work, houses for such old men who have no-one to look after them, assistance has been given to widows by the Government and the Corporation and houses for Scheduled Castes and Scheduled Tribes people living in 'Jhuggi-Jhopadi' had been constructed in Madipur, Nangloi and Khichripur on a plot of land measuring 12.5 yards and 25 yards to habilitate them. In spite of all these development work done, the opposition goes on saying that the Government has failed. Government has done lot of work even in villages to provide electricity, drinking water and roads. Government has done lot of work to tackle the situation arising out of current drought and none has been allowed to die of hunger. Opposition is raising the demand of Assembly for Delhi. I was also a Member of the Metropolitan Council from 1972 to 1982 and whenever the demand for Assembly was raised there, we also lent our full support to it. What did the leaders of Jan Sangh, who are now in Bhartiya Janta Party, do when they were in power for 2 to 3 years? Were they not competent to do this? Why they did not provide Assembly for Delhi? Now the same persons are demanding Assembly for Delhi. But when they were in power, these leaders did nothing except fighting among themselves to grab more and more power. I would like to ask those people, who are now claiming themselves to be the champion of farmers and raising the bogey of injustice being done to them. When they were in power from 1977 to 1980, why they did not do anything for the farmers when the demand for raising the price of sugarcane was made by the farmers, they were so callous to their demand that the farmers

[Shrimati Sunderwati Nawal Prabhakar]

were advised to dispose of their sugarcane in the manner whatever they like even by burning the sugarcane crops. The farmers at that time burnt the standing sugarcane crops, but you paid no heed to their demand. People voted them to power in the hope that they would work for them. Now you people claim to be sympathisers of farmers. What kind of sympathy does the opposition have for them? What did you people do when you were in power? Of course, you did an important job which none else could have done it! Srimati Indira Gandhi had got a time capsule containing the history of India buried in the ground before the Red Fort, but as soon as you came to power, you people got it excavated as if what were written in it. What did they find? Nothing, except the history of the country. The opposition made no effort towards preserving the history of India and whatever effort the Congress Party made, its efforts were made futile. At the time of war, women of this country donated their gold bangles and jewellery. They even auctioned that Gold too. You replenished the stock of gold created by Shrimati Indira Gandhi. The opposition is, therefore requested to first verify the facts before raising any issue in the House. It is justified and we also agree that Legislative Assembly is justified for Delhi, but there are certain rules and regulations for creating an Assembly. In order to do it we will have to amend existing Act and some delay is bound to occur in all these things. It has been said here by some hon. Members that we do not want to hold elections because we are afraid of elections. Had we scared of elections, late Prime Minister Shrimati Indira Gandhi had not ordered holding of Parliamentary elections in 1977 when she was facing odds all over. No matter, the Congress lost in those elections, but it went to her credit that she ordered for holding elections despite so much odds against her and upheld democratic values. This enabled you to come to power for a brief spell. Policies of the Congress is based on concrete facts and values. We have a programme. Does the opposition also has any programme. You had only one point programme, earlier it used to be

'Remove Indira Gandhi from power and now you have "Rajiv Hatao" programme. You can see as to what is being done by a great young leader like Rajiv Gandhi for the country, how fast the Hon. Prime Minister is taking the country to twenty first country. All this has enhanced the prestige of our country in other countries and the Hon. Prime Minister is being praised a lot for taking such revolutionary steps. On the other hand, the opposition constantly opposes the Hon. Prime Minister, they overlook the development taking place in the country and are envious of progress of others. You can note it down, that the way you have expressed your doubt regarding our success in the coming elections, I am confident to give you a suitable reply that elections will be held in Delhi and we will win it because our performance in Delhi has been quite satisfactory. You are so blessed by God that it has become your nature to criticize Congress Party and make efforts to oust the Prime Minister whoever he may be. You may make as much hue and cry as you like, elections will be held in the manner prescribed for it. Mr. Rajiv Gandhi has attained the seat of Prime Ministership with our support and we would continue to support him for the progress of our country. Our Rajivji would live long. What to talk of you, even the entire world cannot oust him. Your hue and cry will have no impact.

SHRI RAM BAHADUR SINGH (Chapra): Mr. Chairman, Sir, some time back, when the Parliament was in session it was a matter of hot discussion that the Government wanted to postpone the elections in Delhi. Some people expressed doubt even. On being asked the Government replied that it did not want to postpone the elections and it would be held as per scheduled and only the electoral rolls were being revised. Even the Election Commission, when contacted, also confirmed that all the preparations for holding elections in Tripura, Meghalaya and Delhi were complete. Only the orders of State Governments were awaited. But an ordinance was promulgated within 8 to 10 days after the session was over. Our Minister for Home Affairs is considered to

be very prudent man. I would like to ask him as to what was the urgency that necessitated him to promulgate an ordinance. Heaven would not have fallen. If at all there was any such danger, he must have been wise enough to guess it before hand and take proper measures for it. But it seems that he have promulgated this ordinance with an intention to disgrace the House and to destroy the basic tenet of the Constitution. Besides, the language used in the ordinance is also quite confusing. It is mentioned to postpone the Delhi elections for one year but they might be postponed for three years if required. This means that you are still in confusion and have kept the possibility to postpone it for three years if needed, without being taken to task. You have taken the recourse of Sarkaria Commission. After submission of this report, you will decide the type of administrative set up to be created for ridding the 80 lakh people of Delhi from making rounds to various Ministries to get their work done. But I want to know as to what happened to the promise you made in the Election manifesto of 1980 to provide legislative Assembly and Council of Ministers for Delhi. Some promises were made at the time of Delhi Metropolitan Council Elections also. By going back of your promises, you have disgraced 80 lakh people of Delhi and deprived them of their democratic rights. I want to submit that as to what examples you are putting for the State Governments to learn if Central Government is functioning in such a manner. Bihar gained notourity for its ordinance raj. The Government of Bihar promulgated ordinances. These ordinances were not laid on the table of Legislative Assembly. After session of the Legislative Assembly was over, these ordinances cease to be operative and the same ordinances repromulgated by the Government. What effects will it have? Similarly elections of approximately 60 to 70 Corporations in the country have not been held, the worst being in Uttar Pradesh where elections have not been held since 1971. On the one hand, you are taking such steps, on the other instructions from Prime Minister are sent to hold elections of autonomous bodies as early as possible. How can better results be expected when there is a

vast difference between your saying and doing. You should maintain a balance between your saying and doing otherwise your statements will not be relied upon. You should use your authority to impress upon the states to hold elections of autonomous bodies.

In the end, I want to urge that the residents of Delhi have not been given chance to form their own Government even after 40 years of independence. Since Delhi replaced Calcutta as the Capital of India in 1912, the Chief Commissioner took hold of the entire administration till 1951. In 1951, Legislative Assembly and the Council of Ministers were formed though the Council was not given full powers. When the States were reorganised in 1956, Delhi was accorded the status of 'C' category state. Even that status was taken away by you and you have been giving promises to provide Legislative Assembly for Delhi and form Government of their choice. But you have not provided that opportunity to the people till today. The solution to the various problems of Delhi lies in the formation of a Legislative Assembly and to provide them an opportunity to elect their own Government. Legislative Assembly should be formed to provide them an opportunity to form a Council of Ministers of their own choice, so that 80 lakh people of Delhi may be relieved of the problems faced in contacting various departments.

SHRI BHARAT SINGH (Outer Delhi) : Mr. Chairman, Sir, Delhi Municipal Corporation (Amendment) Bill and Delhi Administration (Amendment) Bill are being discussed today. I fully support these two Bills. Delhi is facing a lot of problem today. My colleagues from opposite side who spoke on the bill, do not know about it. In Delhi, there are a number of agencies such as Municipal Corporation, Delhi Administration, Metropolitan Council, NDMC, Delhi Cantt. Board, DDA etc. When one visits to any one of the above agencies in connection with one's work, they say that it is not their job, contact some other agency as a result, people have to face a lot of difficulties.

[Shri Bharat Singh]

You know that the population of Delhi already reached to 80 lakh and it is increasing day by day. These bills have been introduced for ensuring better services to the people and I support them. Legislative Assembly was formed in Delhi earlier which was functioning smoothly, but then Jan Sangh Party, now converted into BJP, opposed it and got it abolished by calling it a White Elephant. Public has been facing difficulty since then. We intend, through this bill, to make our administration good, strong and powerful, so that people may get rid of the difficulties in approaching the various agencies.

I am telling you my own experience. We were listing out the problems of our own area Madipur. When we request them to construct roads and lay sewerage line, they say that the land belongs to the Delhi Administration. When Delhi Administration was contacted for laying sewerage line, they said that it was the job of corporation. There are some problems which the 60 lakh people of Delhi have been facing. So creation of a Legislative Assembly is imperative for Delhi.

The opposition members were claiming just now that elections have not been held. We are ready to face the elections in Delhi. The persons living in DDA flats, villages, unauthorized colonies and J.J. colonies are our supporters and that is why we got victory in 1980, 1983 and 1984 elections. Shri Aggarwal has also clarified that Shri Arjun Singh also got victory in Delhi. We are not afraid of facing elections. You blame us for postponing the elections for one year while we are ready to face the elections within six months. But the administration should be strong. I urge you to listen to me carefully. We have been living in Delhi since 850 years ago and we have done a lot of work after 1950 such as widening of roads in view of increasing population and traffic, construction of school buildings as indicated by Shrimati Sunderwari ji, construction of hospitals, free allotment of plots measuring 25 yards with road facilities, water and electricity facilities. There is no comparison to the work done in Delhi. Government has been performing

its duty since 1980 quite efficiently. Better performance of work and availability of facilities is possible only if Legislative Assembly is formed. The opposition Members were just now claiming that they had proposed for Assembly. We do not know as to whether it is true or not but it is a fact that when this matter was taken in the House, House was lacking quorum, as a result Assembly could not be created. We want a legislative Assembly for Delhi.

The Janata Party ruled during the period from 1977 to 1979 but they had neither any policy nor any programme. They did any welfare works neither in villages nor in J.J. colonies due to which they incurred the wrath of one and all people had faith in our party so it supported our party again in 1980.

Mahatama Gandhi and Pandit Jawahar Lal Nehru had laid the foundation to keep our party strong. Our Government has performed well. The land belonging to Gram Sabha was distributed among the poor people in the form of plot measuring 120 sq. yards which now costs Rs. 30 thousand each. We are providing them the facilities of roads, community halls, parks and playgrounds. We want to make our administration strong so that people may not have to face problems. I am emphasising it because the land of farmers of Delhi is acquired by Delhi Administration. But the farmers have to suffer for it by approaching courts, lawyers and spending money but get a very little amount in compensation. In order to solve the problems faced by the farmers and poor people, we want to form Legislative Assembly in Delhi, so as to strengthen our Administration and facilitate the workings.

We are never afraid of elections. We have been winning elections since the very beginning. You can judge it by holding elections in 6 months and see the results. We would definitely win the elections and you will not even get one-fourth of the votes. Therefore, I strongly support both these amending Bills.

[English]

SHRI NARAYAN CHOUBEY (Midnapore) : My hon. friend, the Minister who is in charge of this Bill, likes stories very

much and I think he knows Aescop's Fables and he must be aware of the story 'The Wolf and the Lamb'. The wolf in the story kills the lamb showing some reason, which is no reason at all. The wolf says to the lamb, "If you have not polluted the water, then your father must have polluted it." So, the conclusion is that a villain always finds some logic suitable to him, even if it were bad logic.

Now, may I ask as to what the reason is for postponing the elections? He is only trying to hide the real facts. The truth is that they are afraid to face the electorate. Our hon. Prime Minister, Shri Rajiv Gandhi, stated the other day in the press that elections to local bodies must be held regularly. And now we see that a Bill is being brought to see that the elections are postponed. An ordinance was already there, and now they have come with this Bill.

Mr. Chairman Sir, you are from Uttar Pradesh and you know that many of the landlords in Uttar Pradesh keep elephants. The elephants have two types of teeth—one set being a pair of long with tusks, very fine to look at and the second set comprising black and dirty teeth with which the elephant eats. The present government led by Prime Minister Rajiv Gandhi issues a statement to the effect that elections would be regular and then comes forward with a Bill just to see that elections would not be held. There are two types of logic here.

Now, you may even see the note supplied to us. Not a single word can be found regarding Statehood or Sarkaria Commission's recommendations. All that was trumpeted regarding statehood etc. is now gone. I say, this is nothing but bad logic. As a matter of fact it is no logic at all. If it is logic, it is simply the logic of the wolf that killed the lamb.

SHRI SAIFUDDIN CHOWDHURY : It is the logic of a coward. (*Interruptions*)

SHRI NARAYAN CHOUBEY : Now, I want to state only one thing. You face the electorate and solve the matter. These things can go on. What is the harm? Now we are told that so much of money is being spent

on Delhi and so many things are done in Delhi, so many roads have been laid, so many parks are built and so on. All that is good. But there are other metropolises too in India. There is a city called Calcutta. There are cities like Bombay, Madras, Hyderabad, etc. What is the amount that the Government of India spends on these metropolises and what is the amount spent on Delhi?

SHRI HARISH RAWAT : Whatever be the amount that is given to West Bengal by the Central Government, it is actually being thrown out by West Bengal for propaganda ... (*Interruptions*)

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
INFORMATION AND BROADCASTING
(SHRI H.K.L. BHAGAT) :** Why do you think that Delhi is just one of the Union Territories? I say, Delhi belongs to the whole country. It belongs to you and me. Why should you grudge if anything is given to Delhi. You are also a resident of Delhi. (*Interruptions*)

AN HON. MEMBER : What about other places?

SHRI H.K.L. BHAGAT : Of course, I am for giving the maximum possible assistance to every place. What I am saying is that Delhi is a mini-India in terms of composition of the population. There are a large number of Bengalis here. People from all parts are here. Why should you grudge the money given to Delhi? It belongs to the whole of the country.

SHRI NARAYAN CHOUBEY : It smacks of communalism. Why do you bring in Bengalis, Tamils, Oriya, Urdu, Hindi and so on?

SHRI H.K.L. BHAGAT : What is communal about it? Having Delhi as the capital of India with people from different parts of the country living in it—can this be considered communal? Is this the meaning of communalism?

SHRI NARAYAN CHOUBEY : I do not know why he is annoyed. I simply want to know one thing. I want to know whether same amount of money as is spent on Delhi

[Shri Narayan Choubey]

is spent for the development of other cities such as Calcutta, Bombay, Lucknow, etc. Or at least, can half or one-fourth of the amount spent on Delhi be spent on other cities too? I say, Delhi has become a place to loot for contractors, engineers and others. You may kindly take note of this. You kindly take note of these things. Anyhow, I agree that Delhi must be developed but at the sametime other cities should also be developed.

I would like to submit one thing. It has been said by comrade Saifuddin...

SHRI HARISH RAWAT : Is he a comrade ?

SHRI NARAYAN CHOUBEY : Yes he is a comrade. You are not.

You take for example Tripura election. How the election was conducted? Even today, the Congress Party has secured less number of seats than CPI (M) and RSP. Not only they have secured less number of votes but also seats. You have come to power, now. What is the result? You just see how you have conducted elections and formed a Ministry in Meghalaya. Out of 60 Members, you are having only 22. The great man—Mr. Sangma—who was our Minister, a poor man, was asked to form a Ministry, by the Governor. They gave him one month's time so that he can buy...
(Interruptions)

The last point which I would like to make is regarding strike by DTC workers which is going on in Delhi. We are told that we are entering into 21st Century. In the 21st Century we are going to have a dispute between capital and labour. You see, the manner in which the Delhi Administration is tackling the strike looks like that we are going back to the 15th Century. You are torturing the people. You are arresting the people. You are beating them. You are putting them in Jail. You are bringing buses and trucks from other States. You don't want to talk to the workers' representatives. Is this your democracy? Had there been an elected Government in Delhi or an elected Assembly in Delhi, I think they would have taken the responsibility to settle this strike.

You are not doing that. You are just torturing them. You are threatening them.

SHRI HARISH RAWAT : We are not doing that.

SHRI NARAYAN CHOUBEY : You ask the man who is sitting by your side. I again say, I oppose this Bill. I ask our hon. Minister in-charge to give a reply why he was brouget this? Let him say, "we have got a majority, we will do it." That is good. Be plain. Be frank.

[Translation]

SHRI HARISH RAWAT : How is it related to Delhi? What are you speaking? What are you discussing, Choubeji? You seem to have deviated from your path.

SHRI NARAYAN CHOUBEY : I have power in my hand, I have danda in my hand. So I am free to drive the buffalo in the way I like. Might is right.

[English]

You please tell.

[Translation]

Such thing is not being done in West Bengal.

[English]

Some people are so ignorant, I can't imagine. Only after the Left Front Government has come to power that elections are being held most regularly. Even though in the last Gorporation Election, there was an apprehension that we may lose. It is the only Ministry in West Bedgal which was bold enough to hold elections. You take note of this thing. We are in a slender majority but still we manage because nobody can be bought and sold as you can be bought and sold. That can be done here.

SHRI HARISH RAWAT : What RSP and Forward Bloc are doing?

SHRI NARAYAN CHOUBEY : They cannot be bought and sold.

They are part of the Left. You are quarrelling amongst yourself, but we are not. In one Party you are quarrelling. You see how we are facing the Assembly. You take note of this thing.

So, I oppose this and ask the hon. Minister he is a good man, simple man, *pandit* man, daily offering *puja* (two hours a day) both in the morning and in the evening and having a good *tilak*—why he has taken the responsibility by shutting out the Home Minister from Delhi? You give it to Buta Singh and others who are already doing it.

So, I oppose this Bill and I hope that good sense will dawn in the Government and this Bill will be withdrawn.

[*Translation*]

DR. G.S. RAJHANS (Jhanjharpur) : Mr. Chairman, Sir, I was listening the whole debate with rapt attention. The people, who do not know anything about Delhi, are making discussion about it. I have been living in Delhi for the last 20 years and know its each nook and corner. No other part of the country has developed so much as Delhi. You please listen me attentively. You will feel it bitter to hear what I am going to say. Before constituting a Assembly for Delhi, you think it hundred times whether it would be proper constitute or not. Because I have seen in West Bengal that the opposition Government in West Bengal has always been instigating the employees of the Central Undertakings to go on strikes. I do not say anything more but you should read between the lines and try to understand it. One of my friends, who belongs to a middle class family has purchased a non-residential plot or a shop in R.K. Puram by investing all of his savings. He has to pay property tax at the rate of 33 per cent for this shop. But on the other hand, a shopkeeper in Connaught Place is only paying 12 per cent property tax. How you will justify it? Do you want to continue this practice? ...(*Interruptions*). The Government wants to rationalise these two things but you are putting obstacle in it because you have vested interests. (*Interruptions*)...or you are too ignorant to understand the matter. (*Inter-*

ruptions) I have already said that you would not like it. But you just try to understand and listen me. What I am saying is that on the one hand a poor person, who purchases a small shop at R.K. Puram or its nearby area by investing all his savings, provident fund and gratuity, will have to pay 33 per cent property tax but on the other, a millionaire who purchases a shop in Connaught Place will have to pay only 12 per cent property tax. How you justify it? The persons who purchase big properties in Connaught Place by investing black money will give only 12 per cent property tax, whereas the persons who purchase a small shop by investing his whole life savings will have to give 33 per cent property tax. I understand that the Sarkaria Commission is constituted to rationalize these things. (*Interruptions*). I think that you have not read this Bill, you go through it. All these things have been incorporated in the Bill. (*Interruptions*). If you behave like this, then, I shall also interrupt you at the time when you will speak on this Bill. (*Interruptions*).

15.28 hrs.

[SHRI SOMNATH RATH *in the Chair*]

[*English*]

SHRI NARAYAN CHOUBEY : Can these matters not be done without the Sarkaria Commission?

[*Translation*]

DR. G.S. RAJHANS : Whatever may be the name, Sarkaria Commission, the Dubey Commission or for that matter by any other name it may be called, but there must be a Commission to suggest ways and means to rationalize it.

If you go by the record, you will find that I had drawn the attention of the House by raising an half an hour discussion about the corruption in Delhi Development Authority. But today, when the D.D.A.s people are going to rationalize it by bifurcating it into two wings, you are not thinking it in good taste. (*Interruptions*). What is in it about the postponement of elections? What you did before the whole country and the world? What can be more shameful to

[Dr. G.S. Rajhans]

it that a Minister says that rigging was done in the elections. Everybody knows what happened in Tripura. I want to tell you an interesting thing. Please listen it carefully. There are 6 to 8 lakh Biharis in Delhi. *(Interruptions)*. They are being harrassed here *(Interruptions)*. Please listen me attentively. They are flood affected and have come here for employment. But when they want their names to be included in electoral rolls and ask for a Ration Card, the workers of a particular party do not allow them to do so. You know, why? They say that you are Congressmen and Congress Voters and if you become the voters, then what our value will remain. According to the Constitution, an individual can settle in any part of this country, he can become the voter and can start his business in any part of this country. *(Interruptions)*. You get it ascertained. *(Interruptions)*. If the Government wants to do any good work, let it do. Just to oppose it because this is a Government Bill is not a good thing. You were telling a story. I am a story writer and now listen to me. A man went to his friend and said to him, "Please give me your horse for some time." The friend replied, "Dear friend I do not have any horse but I offer you tea." When his friend went in the kitchen to prepare tea, then the man listened the neighing of a horse. When his friend came with tea, the man said, "you are telling a lie that you have no horse, but the horse is neighing." At this the friend said, "Dear friend, you understood the voice of the horse but you could not understand the voice of a man. In what words can I say that I do not want to give my horse to you". What did the Government do in Consultative Committee or in the House, you should understand this thing, but why will understand? Try to understand the words of men. *(Interruptions)*.

I want to submit that you quoted Shri Shakdhar time and again. Everytime you quote men but do not try to understand the facts. The fact is that an opportunity should be given to the Government so that it may come with a concrete report.

SHRI BASUDEB ACHARIA (Bankura) :
Many years have gone.

DR. G.S. RAJHANS : I have told, what is being done in your state. You are doing mental, political, economic and other types of rigging in Tripura. There are two-three problems of Delhi and we should try to solve them together. The poor people who have migrated from Bihar, West Bengal and Uttar Pradesh are in a very deplorable condition in Delhi. They have no shelter. They have to work very hard for their livelihood. Please try to understand that nobody can be happy in leaving his home and going thousands of miles away in search of job. Previously, they used to go to Calcutta because avenues of earning livelihood were there but now there are no such avenues, whosoever may be responsible for it, be it the Marxist Government or for that matter anybody else, but it is a fact that no avenues are there in Calcutta, I have no words to explain the miserable condition of those persons who have migrated to Delhi. We should sit together and discuss as to how we can improve the lot of persons who have migrated to Delhi, they are leading the life of poverty and they neither get the medicines nor the employment.

I want to submit one more thing that demand has been made in the House to convert the lease deed into free hold in Delhi. The Government should take it very seriously because according to the magazine 'Time' the price of land in Delhi have increased very much. There are only few places in the world where the price of land has gone so high as in Delhi.

At last, I would like to submit that the Government has at the first time introduced a well considered Bill and we should lend our support to it leaving aside our party affiliations. As Shri Bharat has said that Delhi is the heart of India and the Welfare of Delhi is the welfare of India. This Bill has been brought for the welfare of the persons migrated from Bengal, Bihar and Uttar Pradesh. This is a composite Bill, We should have patience to wait for the report of the Sarkaria Committee and let Delhi develop.

With these words I conclude my speech,

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur): Mr. Chairman, Sir, what is stated in the statement is :

[English]

"A Committee headed by Justice R.S. Sarkaria has been constituted to go into the various issues commented with the administration of the Union Territory of Delhi including the drawbacks, if any, in the efficient functioning of the existing administrative and municipal authorities in Delhi..."

[Translation]

It refers to the administration of Delhi. The Sarkaria Commission has been constituted but instead of waiting for its report the Delhi Development Authority has been divided into three parts and the terms of Municipal Corporation and Delhi Administration have been extended for one year which basically deprives the citizens, of their right to elect the Government of their choice. I, therefore, oppose it because the people have been deprived of their right to elect the Government.

The another thing is that the lease of life for one years has been given to the Municipal Corporation by this. This method has been resorted to increase its life. The Delhi Development Authority was set up in 1957 and now it is 1988. The Delhi Development Authority has never been evaluated in these 31 years with regard to its achievements and failure in fulfilling its duties or its task assigned to it. This is a great failure of our administration to allow the D.D.A. to work in such conditions upto 31 years. Delhi, as hon. Member has just stated, is a metropolitian city. There are certain other things also about it. For example, houses of some of the people had been looted in November, 1984 in Delhi. Many people had been killed. Shri Rangnath Mishra Commission was set up to enquire into the incidents. But, I am sorry to say that the work entrusted to Jain-Banerjee Committee, set up on the recommendations of Rangnath Mishra Commission, has not been completed

so far. Jain-Banerjee Committee recommended prosecution in certain cases. There were 70 to 80 affidavites filed against each individual. But the Government has neither taken any action against them nor extended any help or co-operation to Jain-Banerjee Committee and contrary to it, the committee was discouraged. May I ask from the hon. Minister whether Jain-Banerjee Committee still has any existence or has been wound up; and whether the Jain-Banerjee Committee was allowed to proceed with the work entrusted to it? Thirdly, why the suit has not been filed against those who were named for prosecution by Jain-Banerjee Committee? Sir, these things have their impact on the politics of the country. I, therefore, want to know about them.

One thing more, loss of life or property in a family, no matter innocent people are killed by the terrorists or by the mob, is really a matter of shame. But the people, whose shops had been burnt or who had suffered financial or other property losses in 1984, have not been paid compensation till today. There are certain cases where compensation has not been paid till today. Even the recommendations made by Dhillon Committee in this regard have not been implemented. Similarly, certain rehabilitation cases have not been settled and there are widows who have not been provided with jobs so far. I would like the hon. Minister of Home Affairs to look into it.

The amendments brought forward are politically motivated and deprive the people of their right to vote. I, therefore, oppose these amendments.

SHRI HARISH RAWAT (Almora): Mr. Chairman, Sir, Delhi be granted statehood or remains unior territory, these amendments have got nothing to do with it. The question is that the various agencies, like Delhi Administration, Delhi Municipal Corporation, Delhi Metropoliton Council, D.D.A., N.D.M.C., DESU, Cantt area committee, set up to meet the requirements of the common man in Delhi, have not been able to cater to the requirements due to their multiplicity. These agencies have not proved a success in properly solving the

[Shri Harish Rawat]

day today's problems of the people in Delhi. The Government realized the needs of the people. When the issue of holding elections for Delhi Municipal Corporation and Delhi Metropolitan Council came before the Government, the Government had to decide as to whether their lives should be extended or elections should be held for them. Instead of putting this important matter to debate, the Government asked Sarkaria Commission to go into this important issue which is concerned with the common man in Delhi, and submit its report to the Government. It can be understood if motives are attributed to it to derive political advantage. In my opinion, by entrusting this work relating to the welfare of common people in Delhi to Sarkaria Commission, Government has done a good job. I hope that Sarkaria Commission will throw light on this important issue and Government will take action accordingly.

Mr. Chairman, to say that Congress is afraid of the elections, is not correct. In 1980, we won the elections with a big majority. After that, when we lost in Andhra Pradesh, in 1983, elections were held in Delhi and the people of Delhi voted for the Congress. After that, some by-elections were held recently, the Congress Party achieved a glorious success in them. Honourable Arjun Singh was elected from South Delhi with a thumping majority. After that, there were elections to various institutions, unions and teacher's unions, the Communist party suffered a crushing defeat. In the election to D.E.S.U's union, B.J.P. could get only 21 out of 27,000 votes. This was the position regarding the elections held recently. Whenever we made an appeal to the voters in Delhi, they did pay deaf ears to B.J.P. and the Lok Dal. During the last Delhi, bandh, very few people closed their shops and those who did, it was out of fear of their shops being looted because their last experience was such that the shops were looted. After that, the position of 'Bharat Bandh' on 15th March is evident to all of us. I feel that our Communist party should learn a lesson from the fact that the people in Delhi had rejected them. It clearly shows that the people of Delhi have full faith in Rajivji and in Congress party. They have full confidence in the Government and have

full faith in our rule. My friend from B.J.P. is not at fault to what he has stated because he is not aware of what has been the B.J.P's role in this House. A Bill to grant statehood to Delhi was introduced in 1978, B.J.P. was then a partner in the Central Government. He is not aware that the B.J.P. let the bill go lapsed for want of quorum, I, therefore, have no complaint against them. But, I am to say something about my Communist brothers. They were first-obsessed with China but now they seem to be worried all the times about the crushing defeat they suffered in recent Tripura elections which is the result of their misdeeds. They only see their Tripura defeat everywhere whether the discussion is about Delhi or about some other place. Now they are busy finding excuses. I want to tell them if they want to accept Delhi as a test-case, we are ready for that too, and that opportunity will soon be there before all of us. The time is not far off now. The period of one or one and half year cannot be taken as a long period for any democratic Government. Let time come, we will show you where you stand and where we stand. I want to submit to the hon. Minister that the terms of reference of Sarkaria Commission set up to consider certain issues be extended and certain new references should be added to them so that difficulties and the problems faced by the people in Delhi be considered seriously and the commission may suggest some universally accepted solution to mitigate the sufferings of the people. After that the Government may bring some legislation in the shape of package deal for the people of Delhi. With these words, I support this Bill and thank you for granting me time.

SHRI ZAINUL BASHER (Ghazipur) : I rise to support the Bill presented in this House. I would like to put certain things before you. The problem before us is the political set up of Delhi. If we examine it seriously, it is a very complex matter. Delhi should be kept completely under the control of the Central Government or should be granted statehood or some such arrangement should be evolved where the people of Delhi may have their representation in the administration under the over all control of the Central Govern-

ment. In this connection, several suggestions are being made in this House. Demand to grant statehood to Delhi has been raised from various quarters. This is a long outstanding demand that Delhi should have a legislative assembly, there should be a Chief Minister in Delhi and it should be given full statehood. Before taking decision on any issue, we should not forget that Delhi is the capital of this country and it is not possible, in any way, that two independent authorities, State Government and Central Government, may rule in the capital. It will neither be in the interest of the people of Delhi nor it will be in the interest of the people of the country. There may be a situation sometimes when the Government of the Centre may belong to a party different from the Government of Delhi. It will be a problem then. If there are different party Governments at the centre and in the state and there is a clash between the two, it can be tolerated to some extent, but in Delhi itself, if the Central Government belongs to some party and the State Government to the other and there is a clash between the two, it will never be in the interest of the country.

Therefore I oppose statehood for Delhi and I understand that no member of this august House will agree that Delhi be granted complete statehood. But, some such arrangements should invariably be evolved where the people of Delhi may have their representation in the administration and in the Government in Delhi.

Metropolitan Council was established in Delhi, Municipal Corporation was established in Delhi, but this arrangement could not provide a solution to the problems of Delhi. The experience tells us that this has created more problems. As has been said in this august House, there are so many authorities functioning in Delhi and a common man finds himself in trouble in dealing with them. The Central Government to there, Metropolitan Council to there, Municipal Corporation is there and many other authorities like Municipal Committee and D.D.A are functioning in Delhi. People have to face great difficulties in dealing with them. The matter goes complicated when

the Metropolitan Council claims that the particular subject does not pertain to them and it falls under the jurisdiction of the Central Government who will take action in the matter. Therefore, it needs improvement. It is good that the Central Government has constituted a committee to look into the type of administration set up Delhi needs.

So far as elections are concerned, my friends in opposition are alleging that congress does not want to face elections in Delhi. This is not so. Congress does not evade elections, the question of evading elections does not arise. No political party in a democratic set up, whether in power or outside, can run away from the elections. Nobody can afford to run from the elections. But the problems before us, before the Government and the people have posed a question as to how Delhi should be managed properly. It was required that there should be a committee to examine the matter. No Government can postpone elections for ever. I would like to request the Minister that he should try to obtain the report of the Committee at the earliest and elections should be held thereafter.

Lastly, I would like to say that the Central Government has taken many steps for the development in Delhi and today Delhi is known as a fine city not only of India but of the entire world. Delhi is a city where people from all parts of the country reach and do their work without any sort of differences. They are engaged in service or busy in their trade. Nobody can question them. But there are some other cities like Delhi in our country. For example, Bombay, Calcutta, Madras and Bangalore etc. These are all metropolitan cities and Bombay is known as our commercial capital. There are many public undertakings at Bangalore. Madras is a big city. Calcutta is also a very big city. We, in eastern Uttar Pradesh, used to call Calcutta a city which provided employment to the poor people because many people migrated to Calcutta to maintain themselves. But some forces have now emerged in those cities which want to block employment for outsiders in support of localism. Such are the things which are

[Shri Zainul Basher]

happening in Bombay and in other cities. I, therefore, want to demand through you that these four cities should also be brought under the administrative control of the Central Government. Such a provisions should be made that Delhi, Madras, Bombay and.....

SHRI C. JANGA REDDY : Hyderabad too.

SHRI ZAINUL BASHER : Inclusion of Hyderabad would also be good. Central Government should declare Delhi, Calcutta, Bombay and Madras as centrally Administered Cities and provide than the same administrative set up as in Delhi. I think it is good and in the larger interest of the country.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : I am extremely grateful to all the hon. Members who actively participated in the discussion of this Bill. Mr. Rao, Mr. Jai Prakash Agarwal, Mr. Choudhary Mr. Ram Bahadur Singh, Mr. Nawal Prabhakar, Mr. Narayan Choubey, Choudhary Bharat Singh, Dr. Rajhans, Shri Ramoowalia, Shri Harish Rawat and Shri Zainul Basher, have all taken part in the discussion. I am specially grateful to our friends like Jai Prakashji, Rawatji and Zainul Basherji.

AN HON. MEMBER : Those who supported.....

SHRI CHINTAMANI PANIGRAHI : I also congratulate you I congratulated all the Hon. Members for their suggestions and the constructive thinking that they put before this House. Sir in the beginning I have already calrified that there is nothing to be afraid of elections-having said it again and again and in 1985 to 1987 and in 1988 we had gone in for elections at many places. We had gone in for elections in Haryana, in Kerala, in West Bengal in Nagaland, in Tripura, in Meghalaya and many by-elec-

tions were also held and in Delhi also we held elections and we had the lead of 30,000 votes.

MR. CHAIRMAN : I think, the hon. Minister can reply to both the Bills.

SHRI CHINTAMANI PANIGRAHI : Yes, Sir, Sir, as Jai Prakashji pointed out that even in many recent elections either by the student bodses or the Universities, our party has done well and any time if the elections are held, you will find that the Congress will again emerge in flying colours because of the rapid developments undertaken in Delni. Some points were made as to why so much is being spent in Delhi itself. In fact, in the Seventh Plan outlay, we have given to Delhi Rs. 2280 crores for various developmental plans. The fact is that Delhi is a Union Territory and it is centrally administered and whenever I visit the Union Territory, the people there are so happy and many other people say that it is better they live in the Union Territory because they can get more funds, more assistance and in the case of spending also the Centrally administered territories do well.

Now, as Zainul Basherji pointed out, well if friends want that Calcutta should be Centrally administered and Bombay or Bangalore should be centrally administered—if they want it—it is all right, proposals will come and we can consider it. It may speed up the development of Calcutta and the people may be very happy.

AN HON. MEMBER : What about Bhubaneswar ?

AN HON. MEMBER : No proposals have come so far.

SHRI CHINTAMANI PANIGRAHI : Sir, I was pointing out the practical difficulties only. As many hon. Members have pointed out now, the following authorities are functionig in the Union Territory of Delhi for managing different affairs of the Union Territory. All the union Ministreis, the Delhi Administration, The Delhi Metropolitan Council, the Delhi

Municipal Corporation, the New Delhi Municipal Committee, the Delhi Contonment Board, the Delhi Development Authority, the Delhi Transport, Corporation the Delhi Electric Supply Union, the Delhi Water Supply and Sewage Disposal Undertaking, and the Delhi Fire Services, are all different authorities looking after different affairs of Delhi. Therefore, this has posed a very serious problem so far as administration of Delhi is concerned. Now, we have set up this Sarkaria Committee to look into all these difficulties for finding a way out. Now, in between some points were raised by Mr. Chowdhary, a very amiable man outside the House and inside the House, sometimes he is bitter. One different word today I heard. It is from physical rigging to mental rigging. It is a different kind of thing that is coming up. I do not know where the rigging will end. But, for his satisfaction I can say that deployment of army had nothing to do with the elections in Tripura.

SHRI SOMNATH CHATTERJEE :
There were killings.....

SHRI CHINTAMANI PANIGRAHI :
There was so much of killing from your side and the people of Tripura desired peace and security and they felt that Congress-I can give them peace and security. That is the only answer.

16.00 hrs.

(*Interruptions*). Mr. Chowdhary and Somnath Babu, because you belong to CPI (M), you had an analysis also, a critical analysis of how the things are going down, I may personally request you to kindly see how far the erosion in your party's image has taken place in Tripura because this will help you later also. (*Interruptions*).

SHRI SOMNATH CHATTERJEE :
Why did you bring the Army there ?

SHRI CHINTAMANI PANIGRAHI :
Because it was very much a disturbed area, because there was so much killing, Somnath Babu, that in three days 100 people were killed.

SHRI SOMNATH CHATTERJEE :
What about Punjab ? (*Interruptions*).

SHRI CHINTAMANI PANIGRAHI :
You see the difference now. There is no killing for the last one month.

SHRI SAIFUDDIN CHOWDHARY :
Is there any inquiry into all these killings ?

SHRI CHINTAMANI PANIGRAHI :
Mr. Chowdhary, there is no killing for the last one month. (*Interruptions*). You can understand, because of the Army there is no killing.

SHRI SAIFUDDIN CHOWDHARY :
Now everybody will understand that you are going to talk to TNV.

SHRI CHINTAMANI PANIGRAHI :
Who will talk to TNV ?

SHRI SAIFUDDIN CHOWDHARY :
Your Chief Minister said.

SHRI CHINTAMANI PANIGRAHI :
What is that ? You were telling the same thing.

SHRI SAIFUDDIN CHOWDHARY :
Your Chief Minister said that you are going to talk to TNV.

SHRI CHINTAMANI PANIGRAHI :
You are only repeating. You were telling the same thing. (*Interruptions*)

About Meghalaya also, I can say that our Ministry there is enjoying the total majority and the Governor has rightly explained all these points there, and on two occasions the strength was tested and Congress has won this majority and therefore, there is nothing to worry.

SHRI SOMNATH CHATTERJEE :
What majority ? Helpless minority has become majority ! (*Interruptions*).

SHRI SAIFUDDIN CHOWDHARY :
Now, about this period of three years, some of the friends have pointed as to why it is three years. Sir, it is only a legal provision so that again and again we may not come here. Supposing some situation arises, we may not come again and again repeating the same Act again and again in the House. But I hope the time has been given as six months to the Committee. I hope and we expect that

[Shri Saifuddin Chowdhary]

within six months this Committee's report will come and I am quite sure that all the discussions that we are having here and the representations which will come to the Committee, they will take into consideration all these things and the terms of reference are very wide and even whatever you say about the Assembly or anything, the political parties can make their representations and they can put forth the demands. I hope, it will suffice.

SHRI V. SOBHANADREESWARA RAO: You include it in the terms of reference now. (*Interruptions*).

SHRI CHINTAMANI PANIGRAHI: Mr. Rao, as I mentioned to you, the terms of reference are so wide and all the discussions that we are having here, I hope it will also go to the notice of the Sarkaria Committee and able men like you who are here must also represent in the Sarkaria Committee. With these words I recommend that these two Bills as passed by Rajya Sabha be accepted.

[*Translation*]

SHRI C. JANGA REDDI: Mr. Chairman, Sir, the speeches delivered by the Minister and his colleagues do not lead to any solution of the problem.

AN HON. MEMBER: You will never get solution.

SHRI C. JANGA REDDI: Not mine, but the problems of the people need to be solved. You had given an assurance on 10th December regarding the Municipal Elections in Delhi while attending the meeting of Consultative Committee. I do not understand how your views have changed only after 14 days.....(*Interruptions*).

SHRI JAI PRAKASH AGARWAL: It was our demand and it has been accepted.

SHRI C. JANGA REDDI: There was no need to refer the question to the Sarkaria Committee. We have granted in this very House full statehood to Goa and Mizoram. Why then are you hesitating in granting the status of a State to

Delhi? You have been assuring statehood for Delhi since 1952. Mr. Bhagat, when asked about it, said that B.J.P. was opposing it. I want to tell him that there was no existence of B.J.P. at that time... (*Interruptions*). Did Jan Sangh also come into existence later? (*Interruptions*)

SHRI JAI PRAKASH AGARWAL: R.S.S. and Jan Sangh are one and the same.

SHRI C. JANGA REDDI: R.S.S. is not associated with Jan Sangh. You even cannot differentiate between red and white. (*Interruptions*).

I always do sensible talk. You are a person who run after the voters. Kindly ask him to keep silent. Mr. Chairman Sir, if it is not possible for you, I will make him silent. I have got an instrument for it. If I start delivering my speech in Telugu he will keep silent (*Interruptions*). It is true that Delhi Jansangh did not support P.R. Krishan Commission and Pasalani Commission in 1966 not in 1952. It is also true that they opposed the statehood as it existed in 1952. But we realised our mistake within three years after the abolition of statehood in Delhi. We openly accepted our mistake in 1959 and we have been continuously demanding the statehood for Delhi since then. Even, Delhi Pradesh Congress Committee has been adopting resolutions in their first or second meeting every year to the effect that there should be a legislative assembly in Delhi. All the political parties including Congress, Jansangh and B.J.P., have submitted a resolution to the Central Government for granting statehood to Delhi. What else you want to know from the people? I do not understand what type of data you want to be collected by Sarkaria Committee. It is within four years time and when elections are due, you got an idea of setting up Sarkaria Committee. There are no two opinions that the Congress Party have majority in Delhi Metropolitan Council and in Delhi Municipal Corporation. Pradesh Congress Committee, the members of the Congress party in Municipal Corporation and in metropolitan Council as well as all other political parties have submitted a

resolution to the Government for abolition of 12 bodies which are running Delhi Administration. If your intentions were good, you would not have set-up Sarkaria Committee only one year prior to the due date of elections. There is no problem if you postpone the elections with good intentions but you have taken recourse to Sarkaria Committee for postponing the elections. You may be just in suspending or postponing the elections but you must be clear that the defeat in Delhi is different to the defeat in Haryana because nearer the church, father from heaven. It was being said that Mr. Rajiv Gandhi is clean, Congress party is clean but after the Bofors scandal your image has been tarnished. It is, therefore, you are afraid of and you have lost courage to face the elections. You could not postpone the elections in Haryana but you can postpone the elections in Delhi and for that you are trying to find out excuses. Why have you not been holding election to Allahabad Parliamentary Constituency. Why are you afraid of? What is the matter? You are trying to hold elections there where it is favourable to you. We are asking for elections not because we will win, we are prepared to face defeat. Whenever, therefore, you did (Interruptions)...you may claim to win but we are not afraid of defeat. We never wanted to leave the country, never demanded visa after our defeat in the 1980 Iike Shrimati Indira Gandhi. We take victory and defeat at equal footings. Shri Dinesh Singh left you and joined Janta Party after the Congress was defeated at polls. A number of Congress members switched their loyalties and joined the Janata Party and again after the split in Janta party, they joined the Congress. Should I give their number? These persons are running after power. Janata Party is for the people while Congress Party is for the power. You may ask Dinesh Singh, Where is he—'Aya Ram, Gaya Ram'? You may ask Mr. Bhajan Lal, he is your Cabinet colleague. Shri Dinesh Singh is also your Cabinet Colleague who was once with us. After causing split in our party, voting against the R.S.S. the following day,***

Dinesh Singh is a Minister in this Government, it is a matter of shame. Congress Party claims, in spite of having such type of persons, to be a value based party. They may claim but they should tell us why is this business of 'Ayaram and Gayaram.'

THE MINISTER OF WATER RESOURCES (SHRI DINESH SINGH) : No one, did it. It is you people only who made the entry and the exist too. Only you people crossed the floor.

SHRI C. JANGA REDDI : You came to Janata Party from the Congress and again from Janata Party to Congress. (Interruptions)

[English]

MR. CHAIRMAN : The names will not go on record. You can have general observations and not personal attack.

SHRI C. JANGA REDDI : I am not making personal attack.

[Translation]

MR. CHAIRMAN : Sir, what I want to say is this that the persons who switched from the Congress Party to Janata Party, when they came in power, and again joined the Congress Party after the defeat of Janata Party are today the members of your Cabinet. Tell me, whether it is true or not? (Interruptions)

AN HON. MEMBER : What is the problem with you?

SHRI C. JANGA REDDI : No problem to me. I am simply telling you the ideals of your party, (Interruptions) B.J.P. is a party which has its own existence. B.J.P. is not the party looking to others for its existence.

Shri Jai Prakash Agarwal has asked about our performance, I want to tell him what we did during 1967 to 1972. How many college did we open in Delhi during this period...(Interruptions)

[English]

MR. CHAIRMAN : If there is unparliamentary word, I will expunge it. Names will certainly we expunged.

SHRI C. MADHAV REDDI : It is not unparliamentary. It is vulgar. It must go out of record.

SHRI C. JANGA REDDI : If there is any vulgar remark, I can expunge myself. I am a matriculate. I do not know what is vulgar, what is good, what is bad. If there is anything, you please tell me.

[Translation]

Our party had opened 16 colleges in Delhi when we were in power during 1967 to 1972. But, have you opened even a single college after that? We had set up two hospitals. We had constructed multi-storeyed flats and allotted them to the poor people. It is simple to make an election speech here but it is very difficult to translate it into action. Why did you lose in 1977 if your performance was good? ...*(Interruptions)*... You won in 1980 because of the sympathy wave created after the death of Shrimati Indira Gandhi...*(Interruptions)*...

[English]

MR. CHAIRMAN : Please conclude. You are only replying. You are a learned man.

[Translation]

SHRI C. JANGA REDDI : I am not a learned man. *** (Interruptions)*.

[English]

MR. CHAIRMAN : That would not go on record. That cannot go on record.

SHRI C. JANGA REDDI : I am not a learned man. He is a learned man.

PROF. MADHU DANDAVATE : Do not make defamatory remarks by calling him 'learned'.

[Translation]

SHRI C. JANGA REDDI : What is the percentage of increase in unemployed in Delhi? The number of the unemployed was three lakh before the Metropolitan Council was set up, but the figure now is 7 lakh ...*(Interruptions)*.

[English]

MR. CHAIRMAN : You reply to the Resolution.

[Translation]

SHRI C. JANGA REDDI : Mr. Chairman, Sir, when there is no difference of opinion regarding granting of statehood to Delhi, I do not understand as to what was the necessity of setting up a committee for this purpose. The Government is taking recourse to Sarkaria Committee in order to postpone the Municipal Elections in Delhi. Therefore, I want to tell that whatever we have said before the Committee is irrelevant. Because we again passed a resolution. After that Municipal Corporation came into existence and subsequently, Metropolitan Council came into existence in 1966. Mr. Bhagat said that Jan Sangh had opposed the granting of statehood to Delhi. We did not oppose such a proposal we had expressed our views before the committee. We have been struggling for statehood for Delhi right from 1959 till date and we will continue to struggle for it in future also.

[English]

MR. CHAIRMAN : I shall now put the Resolution moved by Shri C. Janga Reddy to the vote of the House.

The question is :

"That this House disapproves of the Delhi Municipal Corporation (Second Amendment) Ordinance, 1987 (Ordinance No. 9 of 1987) promulgated by the President on the 24th December, 1987."

The motion was negatived.

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House shall now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI CHITAMANI PANIGRAHI : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN : I shall now put the second Resolution moved by Shri C. Janga Reddy to the vote of the House.

The question is :

"That this House disapproves of the Delhi Administration (Amendment) Ordinance, 1987 (Ordinance No. 10 of 1987) promulgated by the President on the 24th December, 1987."

The motion was negatived.

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Delhi Administration Act, 1966, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House shall now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, Enacting Formula and the Long Title were added to the Bill.

SHRI CHINTAMANI PANIGRAHI : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

16.19 hrs.

STATEMENT RE. INTERNAL MARKET ASSISTANCE SCHEME FOR MARKETING OF DIVERSIFIED AND NEW JUTE PRODUCTS

[English]

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : Government have been considering for sometime the question of provision of market subsidy for the development and promotion of jute diversified and new jute products out of resources available under the jute Special Development Fund administered by the Ministry of Textiles. It has now been decided to introduce the Internal Market Assistance Scheme as part of Government's overall efforts towards the long term development and strengthening of the Jute Industry. Jute Manufactures Development Council will be the nodal agency for implementing this Scheme.

To qualify for assistance under the Scheme a number of products have been